

## JUDGMENTS FOR THE MONTH OF FEBRUARY, 2010

<b>Date of Judgment</b>	<b>CASE NO.</b>	<b>PARTIES' NAME</b>	<b>SUBJECT</b>	<b>JUDGMENT DELIVERED BY</b>
2 <sup>nd</sup>	<a href="#"><u>WP(C) 5133/2009</u></a>	M/S DAKHIN SALMARA MATSYAJIBI FISHERY CO-OPERATIVE SOCIETY LTD. VS THE STATE OF ASSAM & ORS.	Settlement of Fishery by the State Govt.	HON'BLE MR. JUSTICE HRISHIKESH ROY
3 <sup>rd</sup>	<a href="#"><u>MACApp. 260/2005</u></a>	SMT. KABITA DEVI & ORS. VS THE ORIENTAL INSURANCE COMPANY LTD. & ORS.	Appeals from motor accident claims tribunal.	THE HON'BLE MR. JUSTICE B.P. KATAKEY
9 <sup>th</sup>	<a href="#"><u>WP(C) 6516/2002</u></a>	BASUDEV DAS Vs UNION OF INDIA & ORS	Other Civil Rules.	HON'BLE MR. JUSTICE HRISHIKESH ROY
16 <sup>th</sup>	<a href="#"><u>WP(C) 3201/2010</u></a>	ABDUL MANNAN BHUYAN & 9 ORS VS THE STATE OF ASSAM AND ORS	Election of office bearers of Co-Operative Societies.	THE HON'BLE MR. JUSTICE RANJAN GOGOI THE HON'BLE MR. JUSTICE B.P. KATAKEY
18 <sup>th</sup>	<a href="#"><u>WP(C) 6147/2006</u></a>	NONAIPARA TEA GARDEN & ANR Vs THE STATE OF ASSAM AND ORS.	Industrial Disputes Act, 1947.	HON'BLE MR. JUSTICE HRISHIKESH ROY
22 <sup>th</sup>	<a href="#"><u>RSA 140/2000</u></a>	ABDUL MATIN VS MD. TASIR ALI	Second Appeals arising out of suits for title and/or injunction	THE HON'BLE MR. JUSTICE B.P. KATAKEY
23 <sup>rd</sup>	<a href="#"><u>RSA 153/2000</u></a>	MD. ANISUR RAHMAN & ORS. VS MD. LUTFUR RAHMAN & ORS.	Second Appeals arising out of suits for title and/or injunction	THE HON'BLE MR. JUSTICE B.P. KATAKEY
24 <sup>rd</sup>	<a href="#"><u>MFA 36/2001</u></a>	NATIONAL INSURANCE COMPANY LTD. VS SHRI RAMESWAR GOGOI & ORS.	Appeals under the Workmen Compensation Act, 1923.	THE HON'BLE MR. JUSTICE B.P. KATAKEY
25 <sup>th</sup>	<a href="#"><u>ITA 3/2008</u></a>	COMMISSIONER OF INCOME TAX VS SHRIMANTA SANKAR ACADEMY	Reference under section 256(1) of the Income-Tax Act 1961	THE HON'BLE MR. JUSTICE RANJAN GOGOI THE HON'BLE MR. JUSTICE B.P. KATAKEY
25 <sup>th</sup>	<a href="#"><u>MFA 65/2001</u></a>	NEW INDIA ASSURANCE COMPANY LTD. VS SHRI MAJNIT PATHAK & ORS.	Appeals under the Workmen Compensation Act, 1923.	THE HON'BLE MR. JUSTICE B.P. KATAKEY